
(2013) 02 AP CK 0072

In the Andhra Pradesh High Court

Case No : Writ Petition No. 5572 of 2013

Syed Shah Shakeel Ahmed Hussaini and Another

APPELLANT

Vs

A.P. State Wakf Board and Another

RESPONDENT

Date of Decision : 25-02-2013

Acts Referred:

Waqf Act, 1995 — Section 48

Citation : (2013) 3 ALD 272 : (2013) 3 ALT 74

Hon'ble Judges : L. Narasimha Reddy, J

Bench : Single Bench

Advocate : Mirza Safiulla Baig, for the Appellant; Habeeb-Ul-Rahman for Respondent No. 1 and Mr. A.M. Qureshi, Counsel, for the Respondent

Judgement

L. Narasimha Reddy, J.—The petitioners are residents of Penukonda Village, Anantapur District. There is a Dargah, by name Haz Baba Fakruddin, at that place. Urs is conducted every year. According to the petitioners, the income of Dargah is more than one crore per year. The 2nd respondent is the Muthawalli of the Dargah. The grievance of the petitioners is that the accounts of the Dargah are not being audited by the Wakf Board and taking advantage of the same, the 2nd respondent is misappropriating the amounts. They pray for a direction to the 1st respondent to take action against the 2nd respondent. Heard the learned counsel for the petitioners, the learned Standing counsel for the 1st respondent and the learned counsel for the 2nd respondent.

2. To-day, this Court disposed of W.P. No. 4874 of 2013 directing the first respondent to appoint an Auditor from out of the panel of Auditors prepared by the State Government; to audit the accounts of the Dargah Haz Baba Fakruddin, and to ensure that the accounts are audited and that if any remarks are offered by the Auditor, the same shall be dealt with in accordance with Section 48 of the Wakf Act.

3. Hence, this writ petition is disposed of, leaving it open to the petitioners to take necessary steps depending upon the outcome of the audit. The

miscellaneous petition filed in this writ petition shall also stand disposed of. There shall be no order as to costs.